RAJASTHAN HIGH COURT, JODHPUR

Circular

No. 12 /P.I./2025

Date: 24.06.2025

It is hereby informed that Section 2(45) of the of Juvenile Justice (Care and Protection of Children) Act, 2015 defines the petty offences (offences punishable with a maximum imprisonment up to 3 years.) Further, Section 14(2) of the Juvenile Justice (Care and Protection of Children) Act, 2015 provides specific timeline for conclusion of enquiries relating to petty offences.

It has been noticed that above timeline for concluding enquiries of petty cases is not being followed by the Juvenile Justice Boards, which is against the above legal mandate as also against the interest of the Juveniles. It also cause adverse effect on the physical and mental well-being of the Juvenile.

It is therefore enjoined upon all the Principal Magistrates that they shall apprise the Juvenile (CCL) about legal provision of Section 14(2) of the Act at the very initiation of such inquiries and note this fact on order sheet. They shall also apprise the fact of terminating the inquiry to the Juvenile (CCL) and provide a copy of the order to him or his guardian.

By Order

Date: 25-06-2028

REGISTRAR GENERAL

No. GEN/XV/84/2025/ 1173

Copy forwarded to the followings:-

- 1. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. All Registrars/ OSD, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
- 3. Registrar-cum-CPC, Rajasthan High Court, Bench Jaipur with the request to upload the same on website of Rajasthan High Court.
- 4. All the District and Sessions Judges with the request to circulate the same amongst all the Principal Magistrate, JJB.
- 5. Registrar (Classification-I) & Registrar (Classification-II), Rajasthan High Court Bench, Jaipur.

6. AOJ, General Section, Rajasthan High Court, Jodhpur

REGISTRAR GENERAL